

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 104/MP/2022

- Subject** : Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
- Date of Hearing** : 18.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners** : Rajasthan Solarpark Development Company Limited (RSDCL)
- Respondent** : Central Transmission Utility of India Limited (CTUIL) and 3 Ors.
- Parties present** : Shri Ranji Thomas, Sr. Advocate, RSDCL
Shri Aditya Singh, Advocate, RSDCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Syed Jafar Alam, Advocate, RSE
Shri Saahil Kaul, Advocate, RSE
Shri Parth Parikh, Advocate, RSE
Ms. Prerna Priyadarshini, Advocate, NTPC
Shri Atharva Gaur, Advocate, NTPC
Shri Swapnil Verma, CTUIL
Shri Ranjit S. Rajput, CUTIL
Ms. Muskan Agarwal, CTUIL
Shri B. S. Dandona, RSE
Shri A. K. Midha, RSE

Record of Proceedings

Due to paucity of time, the Commission adjourned the matter.

2. In the meantime, the Commission directed the Petitioner to file the following information on the affidavit with an advance copy to the Respondents, by 16.11.2023:

(a) The status of the solar park and dedicated transmission lines as per the following table:



A	Status of 4 Nos. 220/33 kV Park Pooling Sub-stations		
		Current Status	Expected date of completion
1	Switchyard		
2	Main Transformers		
3	LV Switchgear		
B	220 kV dedicated Transmission Lines		
		Current Status	Expected date of completion
1	Foundations		
2	Tower erection		
3	Stringing (ckm)		
4	Procurement and Installation of BFD		

(b) The Petitioner has submitted that the contract for the construction of 4 (four) 220/33 kV Park Pooling Sub-stations has been terminated on 24.4.2023. The Petitioner to file the status of further award of the aforesaid work to the other party(ies) with details.

3. The Commission further directed the Respondents to file their reply, if any, on an affidavit by 24.11.2023, with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 8.12.2023. The Commission further observed that no request for extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.

4. The matter will be listed for further hearing on 10.1.2024.

By order of the Commission

sd/-
(Kamal Kishor)
Assistant Chief (Law)

